

CENTRAL ADMINISTRATIVE TRIBUNAL**CHENNAI BENCH****ORIGINAL APPLICATION NO. 310/01401/2015****Dated Thursday ,the 18th day of July, 2019****PRESENT**

**Hon'ble Mr.P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

M.Vengadassalabady,
No.9, II Main Road,
Marial Nagar,
Reddiyarpalayam,
Puducherry 650 010.

... Applicant.

By Advocate M/s.M.R.Jothimanian

Vs.

1. Union of India, Rep., by
The Government of Puducherry,
Rep., by its Chief Secretary,
Secretariat, Puducherry.
2. The Director,
Health & Family Welfare Services,
Government of Puducherry,
Victor Simonel Street,
Old Maternity Hospital Building,
Puducherry 605 001. ... Respondents

By Advocate Mr.R.Syed Mustafa

ORAL ORDER**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

No representation for the learned counsel for the applicant and the learned counsel for the respondents are represented by junior counsel. It is seen that the learned counsel for the applicant was absent on previous occasions i.e. on 11.12.2018, 10.07.2019. Accordingly, the matter was posted under the caption 'For Dismissal' on 18.07.2019. Even today, neither the applicant nor the counsel for the applicant is present. It seems that the applicant is not interested in prosecuting the case. Accordingly, the OA 1401/2015 is dismissed for default.

(T.Jacob)
Member (A)
SV

18.07.2019

(P. Madhavan)
Member(J)